

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 12/15 of NC-VI held on 09.10.2014

Meeting No. 12/15 for the licensing year 2014-15 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 09.10.2014 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	Dy.I.A	MFPI
Officers in attendance			
1.	Sh. Yoginder Singh	DDG	DGFT
2	Sh. S.K. Panigrahi	E.O.	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

506 Case No.:20/7/85- ALC3/2014	Party Name:M.B.SUGARS AND PHARMACEUTICA LS LTD	Meet No/Date:12/85- ALC3/2014 09.10.2014	Status:
HQ :01/85/050/00056/AM 15/	File RLA :03/95/040/01046/AM 14/	Lic.No/Date:0310779 003 22.04.2014	Deferre d

The Committee noted the comments furnished by MFPI vide their letter No. 4(6)/2014-DGFT dt.01.09.2014. Committee observed that both imports and exports read a number of items. Committee decided to ask the firm to clarify as to what exactly are the import and export item and their form and purity level. The case was deferred and to be placed before the norms committee meeting to be held on 13.11.2014.

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507	Party Name:CHIPITA	Meet No/Date:12/85-	Status:
Case No.:11/9/85-ALC3/2014	INDIA PRIVATE LIMITED	ALC3/2014 09.10.2014	
HQ File :01/85/050/00077/AM 15/	RLA File :03/94/040/00106/AM 15/	Lic.No/Date:0310786 039 26.06.2014	Deferre d

It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before committee on 13.11.2014.

508	Party	Meet No/Date:12/85-	Status:
Case No.:16/7/85-ALC3/2014	Name:FIELD FRESH FOODS PRIVATE LIMITED	ALC3/2014 09.10.2014	
HQ File :01/85/050/00052/AM 15/	RLA File :05/23/040/00031/A M15/	Lic.No/Date:0510385 373 30.04.2014	Approv ed

Committee decided to approve the ad-hoc norms as per norms already fixed for the same firm in meeting no 7 dated 23.7.2014 as under :-

3	Export Item	Qty.	Import Item	Qty.
	Tomato Sauce (with lycopene content 5.2 mg per 100 gm)	4.00 kg	Tomato Paste (with lycopene content of 20.8 mg per 100gm)	1.00 kg with Lycopene content of 20.8 mg per 100gms.

RA may take consequential action as per policy / procedure.

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Directorate General of Foreign Trade
दक्षिण विभाग/Department of Commerce
महानिरीक्षणालय, नया दिल्ली
Major Bhawan, New Delhi

h/ht

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509	Party Name:ELITE	Meet No/Date:12/85-	Status:
Case No.:1/21/85-ALC3/2013	GREEN PVT. LTD.	ALC3/2014	
		09.10.2014	
HQ File	RLA File	Lic.No/Date:0810125	Deferre
:01/85/050/00132/AM	:08/24/040/00323/AM	777	d
14/	14/	18.10.2013	
4 It was noted that RA Ahmedabad was requested vide e mail dated 14.3.2014 and reminder vide e mail dated 2.5.2014 ,16.7.2014 and D.O Letter dated 4.9.2014 letter to clarify why Advance authorisation issued under para 4.7 as import item "Dates" comes under chapter 8 of ITC HS with custom duty more than 30 % .Reply is not received from RA so far. It was decided to again remind to clarify the matter.			

510	Party Name:VIVIMED	Meet No/Date:12/85-	Status:
Case No.:2/9/85-ALC3/2014	LABS LIMITED	ALC3/2014	
		09.10.2014	
HQ File	RLA File	Lic.No/Date:0910059	Deferre
:01/85/050/00068/AM	:09/24/040/00601/AM	496	d
15/	14/	04.03.2014	
5 It was decided to remind Department of C&PC to expedite their comments. The case was deferred and to be placed before committee on 13.11.2014.			

511	Party Name:RK AGRI	Meet No/Date:12/85-	Status:
Case No.:30/7/85-ALC3/2014	BIZ LLP	ALC3/2014	
		09.10.2014	
HQ File	RLA File	Lic.No/Date:2110001	Deferre
:01/85/050/00066/AM	:21/24/040/00001/AM	118	d
15/	15/	06.06.2014	
6 It was decided to remind MSME (Food) to expedite their comments. The case was deferred and to be placed before committee on 13.11.2014.			

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512	Party Name:GLOBAL	Meet No/Date:12/85-	Status:
Case No.:7/9/85-ALC3/2014	GOURMET PVT LTD	ALC3/2014 09.10.2014	
7 HQ File	RLA File	Lic.No/Date:3410040	Deferre
:01/85/050/00073/AM	:34/24/040/00051/AM	215	d
15/	15/	06.06.2014	
It was decided to remind MSME (Food) to expedite their comments. The case was deferred and to be placed before committee on 13.11.2014.			

513	Party Name:GHODAWAT	Meet No/Date:12/85-	Status:
Case No.:17/7/85-ALC3/2014	AGRO PVT. LTD.	ALC3/2014 09.10.2014	
8 HQ File	RLA File	Lic.No/Date:3110063	Deferre
:01/85/050/00053/AM	:31/83/040/00016/AM	679	d
15/	15/	28.04.2014	
It was decided to remind Director (trade) Department of Agriculture and cooperation to expedite their comments. The case was deferred and to be placed before committee on 13.11.2014.			

514	Party Name:FOODS	Meet No/Date:12/85-	Status:
Case No.:19/7/85-ALC3/2014	AND INNS LIMITED	ALC3/2014 09.10.2014	
9 HQ File	RLA File	Lic.No/Date:0310779	Deferre
:01/85/050/00055/AM	:03/94/040/00047/AM	667	d
15/	15/	28.04.2014	
It was decided to remind MSME (Food) to expedite their comments. The case was deferred and to be placed before committee on 13.11.2014.			

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11/11/14

515	Party Name:SHREE	Meet No/Date:12/85-	Status:
Case No.:2/17/85-ALC3/2013	RENUKA SUGARS LTD.,	ALC3/2014 09.10.2014	
HQ File :01/85/050/00105/A M14/	RLA File :07/24/040/00206/A M14/	Lic.No/Date:0710098 336 17.09.2013	Deferre d
1 0 It was noted that despite several reminders issued to Directorate of sugar vide letter dated 10.12.2013 , 15.1.2014 . 21.3.2014 ,2.5.2014 .18.7.2014 and D.O letter dated 3.9.2014 no comments received so far. Committee decided to again remind to expedite their comments. It was decided to remind MSME (Food) to expedite their comments. The case was deferred and to be placed before committee on 13.11.2014.			

516	Party Name:NATURAL &	Meet No/Date:12/85-	Status:
Case No.:2/7/85-ALC3/2014	ESSENTIAL OILS PVT.LTD.,	ALC3/2014 09.10.2014	
HQ File :01/85/050/00038/A M15/	RLA File :07/24/040/00029/A M15/	Lic.No/Date:0710104 764 04.06.2014	Deferre d
1 1 It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before committee on 13.11.2014.			

517	Party Name:CHIRAL	Meet No/Date:12/85-	Status:
Case No.:26/7/85-ALC3/2014	ORGANICS (P) LTD.	ALC3/2014 09.10.2014	
HQ File :01/85/050/00062/A M15/	RLA File :03/94/040/01164/A M14/	Lic.No/Date:0310777 278 07.04.2014	Deferre d
1 2 It transpired that import item is the processed item which is to be exported . Export item is unprocessed material . It was decided that MFPI to relook into their comments. The case was deferred and to be placed before NC meeting to be held on 9.10.2014			

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11/7

518	Party Name:SONIC	Meet No/Date:12/85-	Status:
Case No.:27/7/85-ALC3/2014	BIOCHEM EXTRACTIONS LTD.,	ALC3/2014 09.10.2014	
1 3	HQ File RLA File	Lic.No/Date:5610004	Deferre
	:01/85/050/00063/A :56/24/040/00012/A	284	d
	M15/ M15/	06.06.2014	
It was decided to remind MSME (Food) to expedite their comments. The case was deferred and to be placed before committee on 13.11.2014.			

519	Party Name:APEEJAY	Meet No/Date:12/85-	Status:
Case No.:6/9/85-ALC3/2014	TEA LIMITED,	ALC3/2014 09.10.2014	
1 4	HQ File RLA File	Lic.No/Date:0210204	Deferre
	:01/85/050/00072/A :02/24/040/00035/A	151	d
	M15/ M15/	20.06.2014	
It was decided to remind Tea Board to expedite their comments. The case was deferred and to be placed before committee on 13.11.2014.			

520	Party Name:SCHOUTEN	Meet No/Date:12/85-	Status:
Case No.:5/9/85-ALC3/2014	AAHAAR INDIA PRIVATE LIMITED	ALC3/2014 09.10.2014	
1 5	HQ File RLA File	Lic.No/Date:0810132	Deferre
	:01/85/050/00071/A :08/24/040/00121/A	540	d
	M15/ M15/	01.07.2014	
Committee noted the written comments furnished by MFPI vide their letter no 4 (16) 2014 – DGFT dated 23.9.2014 . It was also noted that Isolated soya protein and protein concentrate are not used in manufacturing of frozen food. Committee decided to seek clarification from the applicant. The case was deferred and to be placed before committee on 13.11.2014.			

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521	Party Name:DR.	Meet No/Date:12/85-	Status:
Case No.:4/20/85-ALC3/2013	WILLMAR SCHWABE INDIA PVT LTD	ALC3/2014 09.10.2014	
HQ File	RLA File	Lic.No/Date:0510370	
1 :01/85/050/00123/A	:05/23/040/00283/A	133	Deferre
6 M14/	M14/	01.11.2013	d
It was noted that despite4 several reminder and D.O letter issued on 3.9.2014 to Directorate of sugar no comments received so far. It was decided to issue D.O reminder to Directorate of sugar to expedite their comment. The case was deferred and to be placed before committee on 13.11.2014			

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522	Party Name:S.L.N.	Meet No/Date:12/85-	Status:
Case No.:12/7/85-ALC3/2014	COFFEE PRIVATE LIMITED	ALC3/2014 09.10.2014	
HQ File	RLA File	Lic.No/Date:0710103	
1 :01/85/050/00048/AM	:07/24/040/00451/AM	925	Rejecte
7 15/	14/	05.05.2014	d
The case was discussed in the meeting and committee decided to reject the case as import and export items are same. The case was deferred and to be placed before committee on 13.11.2014			

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523	Party Name:NTL	Meet No/Date:12/85-	Status:
Case No.:10/10/85-ALC3/2013	LEMNIS INDIA PRIVATE LIMITED	ALC3/2014 09.10.2014	
HQ File	RLA File	Lic.No/Date:0510359	
1 :01/85/050/00068/A	:05/24/040/00104/A	125	Deferre
8 M14/	M14/	08.07.2013	d
It was decided to remind the firm to furnish the information as called for by Department of Electronics and Information Technology vide their letter no. 17 (6) / 2013 -IPHW dated 23.9.2014. The case was deferred and to be placed before committee on 13.11.2014			

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524 Case No.:9/7/85- ALC3/2014	Party Name:PAHAL FOODS PVT LTD.	Meet No/Date:12/85- ALC3/2014 09.10.2014	Status:
HQ :01/85/050/00045/A M15/	File RLA :09/24/040/00646/A M14/	File Lic.No/Date:0910059 870 25.04.2014	Deferre d
1 9 It was brought to the notice of the committee that several companies in different names under same ownership are applying for ad-hoc norms for the same item. It was decided to call for a report from RA on details of manufacturing unit of the firms along with their Board of Directors. The case was deferred and to be placed before committee on 13.11.2014			

525 Case No.:10/3/85- ALC3/2014	Party Name:PRAGATI GLASS PRIVATE LIMITED	Meet No/Date:12/85- ALC3/2014 09.10.2014	Status:
HQ :01/85/050/00027/AM 15/	File RLA :03/95/040/01024/AM 14/	File Lic.No/Date:0310776 251 28.03.2014	Rejecte d
2 0 Committee decided to reject the case as no reply received from the firm despite reminders issued on 28.7.2014 and 9.9.2014			

526 Case No.:29/7/85- ALC3/2014	Party Name:RAJDHANI CRAFTS INDUSTRIES PVT.LTD.	Meet No/Date:12/85- ALC3/2014 09.10.2014	Status:
HQ :01/85/050/00065/A M15/	File RLA :13/24/040/00001/A M15/	File Lic.No/Date:1310046 667 08.04.2014	Deferre d
2 1 It was decided to remind the firm to furnish the requisite information as called for by DIPP vide their letter dated 28.8.2014 The case was deferred and to be placed before committee on 13.11.2014			

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Director General of Foreign Trade
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कलकत्ता, पश्चिम बंगाल
Kolkata, West Bengal

527	Case No.:12/9/85-ALC3/2014	Party Name: DRYTECH PROCESSES (I) PVT. LTD;	Meet No/Date: 12/85-ALC3/2014 09.10.2014	Status:
2	HQ File :01/85/050/00078/A	RLA File :03/94/040/01186/A	Lic.No/Date: 0310783 657 30.05.2014	Deferre d
2	M15/	M14/		
Committee noted the recommendation furnished by MFPI vide their letter No. 4 (18)/m 2014 -DGFT dated 16.9.2014 . It was decided to call for the purity level of both import and export product from the firm. The case was deferred and to be placed before committee on 13.11.2014				

528	Case No.:3/9/85-ALC3/2014	Party Name: FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date: 12/85-ALC3/2014 09.10.2014	Status:
2	HQ File :01/85/050/00069/A	RLA File :05/23/040/00131/A	Lic.No/Date: 0510389 025 24.06.2014	Deferre d
3	M15/	M15/		
It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before committee on 13.11.2014.				

529	Case No.:1/9/85-ALC3/2014	Party Name: RA CHEM PHARMA LIMITED	Meet No/Date: 12/85-ALC3/2014 09.10.2014	Status:
2	HQ File :01/85/050/00067/A	RLA File :09/24/040/00049/A	Lic.No/Date: 0910059 919 28.04.2014	Deferre d
4	M15/	M15/		
It was decided to call for the hard copy of application from RA Hyderabad. The case was deferred and to be placed before committee on 13.11.2014.				

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530	Case No.:1/7/85-ALC3/2014	Party Name:WRIGLEY INDIA PVT LTD.,	Meet No/Date:12/85-ALC3/2014 09.10.2014	Status:
2	HQ File	RLA File	Lic.No/Date:0710104	Deferre
5	:01/85/050/00037/A M15/	:07/24/040/00018/A M15/	073 13.05.2014	d
It was decided to forward the copy of application to MSME (Food) for their comments. The case was deferred and to be placed before committee on 13.11.2014.				

531	Case No.:4/9/85-ALC3/2014	Party Name:WRIGLEY INDIA PVT LTD.,	Meet No/Date:12/85-ALC3/2014 09.10.2014	Status:
2	HQ File	RLA File	Lic.No/Date:0710105	Deferre
6	:01/85/050/00070/A M15/	:07/24/040/00081/A M15/	328 23.06.2014	d
It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before committee on 13.11.2014.				

532	Case No.:1/3/85-ALC3/2014	Party Name:NOBEL HYGIENE LTD.	Meet No/Date:12/85-ALC3/2014 09.10.2014	Status:
2	HQ File	RLA File	Lic.No/Date:0310776	Deferre
7	:01/85/050/00018/A M15/	:03/95/040/01050/A M14/	600 01.04.2014	d
It was decided to remind MSME (Hosiery) to expedite their comments. The case was deferred and to be placed before committee on 13.11.2014.				

533	Case No.:9/9/85-ALC3/2014	Party Name:NOBEL HYGIENE LTD.	Meet No/Date:12/85-ALC3/2014 09.10.2014	Status:
28	HQ File	RLA File	Lic.No/Date:0310786	Deferre
	:01/85/050/00075/A M15/	:03/95/040/00283/A M15/	536 08.07.2014	d
It was decided to remind MSME (Hosiery) to expedite their comments. The case was deferred and to be placed before committee on 13.11.2014.				

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534	Party	Meet	Status
Case No.:13/26/85-ALC3/2013	Name:S.R.S.PHARMACEUTICALS PVT. LTD.	No/Date:12/85-ALC3/2014 09.10.2014	:
HQ File	RLA File	Lic.No/Date:03107	Deferr
:01/85/050/00174/AM14/	:03/95/040/00855/AM14/	68785 31.01.2014	ed
It was decided to remind MFPI to revisit their recommendation furnished vide O.M No. 47/DGFT/2012 dated 01.8.2014 and recommend the input requirement flavour wise. The case was deferred and to be placed before committee on 13.11.2014.			

535	Party	Meet	Status:
Case No.:2/24/85-ALC3/2013	Name:S.R.S.PHARMACEUTICALS PVT. LTD.	No/Date:12/85-ALC3/2014 09.10.2014	
HQ File	RLA File	Lic.No/Date:03107	Deferr
:01/85/050/00148/AM14/	:03/95/040/00778/AM14/	64676 06.01.2014	ed
It was decided to remind MFPI to revisit their recommendation furnished vide O.M No. 47/DGFT/2012 dated 01.8.2014 and recommend the input requirement flavour wise. The case was deferred and to be placed before committee on 13.11.2014.			

536	Party	Meet	Status:
Case No.:1/26/85-ALC3/2013	Name:S.R.S.PHARMACEUTICALS PVT. LTD.	No/Date:12/85-ALC3/2014 09.10.2014	
HQ File	RLA File	Lic.No/Date:03107	Deferr
:01/85/050/00162/AM14/	:03/95/040/00906/AM14/	70501 18.02.2014	ed
It was decided to remind MFPI to revisit their recommendation furnished vide O.M No. 47/DGFT/2012 dated 01.8.2014 and recommend the input requirement flavour wise. The case was deferred and to be placed before committee on 13.11.2014.			

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 Udyog Bhawan, New Delhi

537	Party	Meet	Status:
Case No.:24/7/85-ALC3/2014	Name:S.R.S.PHARMACEUTICALS PVT. LTD.	No/Date:12/85-ALC3/2014 09.10.2014	
HQ File	RLA File	Lic.No/Date:03107	Deferr
:01/85/050/00060/AM15/	:03/95/040/01030/AM14/	77165 04.04.2014	ed
It was decided to remind MFPI to revisit their recommendation furnished vide O.M No. 47/DGFT/2012 dated 01.8.2014 and recommend the input requirement flavour wise. The case was deferred and to be placed before committee on 13.11.2014.			

538	Party	Meet	Status:
Case No.:5/25/85-ALC3/2012	Name:S.R.S.PHARMACEUTICALS PVT. LTD.	No/Date:12/85-ALC3/2014 09.10.2014	
HQ File	RLA File	Lic.No/Date:03107	Deferr
:01/85/050/00131/AM13/	:03/95/040/00435/AM13/	08120 07.09.2012	ed
It was decided to remind MFPI to revisit their recommendation furnished vide O.M No. 47/DGFT/2012 dated 01.8.2014 and recommend the input requirement flavour wise. The case was deferred and to be placed before committee on 13.11.2014.			

539	Party	Meet	Status:
Case No.:9/39/85-ALC3/2012	Name:S.R.S.PHARMACEUTICALS PVT. LTD.	No/Date:12/85-ALC3/2014 09.10.2014	
HQ File	RLA File	Lic.No/Date:03107	Deferr
:01/85/050/00179/AM13/	:03/95/040/00616/AM13/	20632 14.01.2013	ed
It was decided to remind MFPI to revisit their recommendation furnished vide O.M No. 47/DGFT/2012 dated 01.8.2014 and recommend the input requirement flavour wise. The case was deferred and to be placed before committee on 13.11.2014.			

योगेन्द्र सिंह/YOGINDER SINGH
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540	Party Name:MORDE	Meet No/Date:12/85-	Status:
Case No.:12/26/85-ALC3/2013	FOODS PVT.LTD.	ALC3/2014	
		09.10.2014	
HQ File	RLA File	Lic.No/Date:0310768	Deferre
:01/85/050/00173/A	:03/95/040/00868/A	422	d
M14/	M14/	29.01.2014	
3	Committee noted the reply furnished by the firm vide e mail dated 7.10.2014		
5	It was decided that norms to be fixed under para 4.7 of HBP Vol- I are individual and specific to the applicant . The norms of M/s Jindal drugs quoted by applicant can not be applied to the case of present applicant. Applicant is required to furnish their own data regarding Cocoa powder generated in manufacturing process. The case was deferred and to be placed before committee on 13.11.2014.		

541	Party Name:MORDE	Meet No/Date:12/85-	Status:
Case No.:2/3/85-ALC3/2013	FOODS PVT.LTD.	ALC3/2014	
		09.10.2014	
HQ File	RLA File	Lic.No/Date:0310721	Deferre
:01/85/050/00002/A	:03/95/040/00823/A	931	d
M14/	M13/	24.01.2013	
3	Committee noted the reply furnished by the firm vide e mail dated 7.10.2014		
6	It was decided that norms to be fixed under para 4.7 of HBP Vol- I are individual and specific to the applicant . The norms of M/s Jindal drugs quoted by applicant can not be applied to the case of present applicant . Applicant is required to furnish their own data regarding Cocoa powder generated in manufacturing process. The case was deferred and to be placed before committee on 13.11.2014.		

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 Directorate General of Foreign Trade
 Ministry of Commerce
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 600002, New Delhi

542	Party Name:MORDE	Meet No/Date:12/85-	Status:
Case No.:4/16/85-ALC3/2013	FOODS PVT.LTD.	ALC3/2014	
		09.10.2014	
HQ File	RLA File	Lic.No/Date:0310745	Deferre
:01/85/050/00103/A	:03/95/040/00396/A	593	d
M14/	M14/	16.08.2013	
3	Committee noted the reply furnished by the firm vide e mail dated 7.10.2014		
7	It was decided that norms to be fixed under para 4.7 of HBP Vol- I are individual and specific to the applicant . The norms of M/s Jindal drugs quoted by applicant can not be applied to the case of present applicant. Applicant is required to furnish their own data regarding Cocoa powder generated in manufacturing process. The case was deferred and to be placed before committee on 13.11.2014.		

543	Party Name:FRESH	Meet No/Date:12/85-	Status:
Case No.:4/6/85-ALC3/2014	& HONEST CAFE LTD	ALC3/2014	
		09.10.2014	
HQ File	RLA File	Lic.No/Date:0410158	Deferre
:01/85/050/00032/A	:04/24/040/00038/A	149	d
3	M15/	23.05.2014	
8	It was decided to remind MFPI to re- examine their comments furnished vide letter no. 4 (8/ 2014-DGFT dated 1.9.2014 and furnish revised comments specifying the degree of roasting . The case was deferred and to be placed before committee on 13.11.2014.		

544	Party Name:FRESH	Meet No/Date:12/85-	Status:
Case No.:5/6/85-ALC3/2014	& HONEST CAFE LTD	ALC3/2014	
		09.10.2014	
HQ File	RLA File	Lic.No/Date:0410158	Deferre
:01/85/050/00033/A	:04/24/040/00039/A	150	d
3	M15/	23.05.2014	
9	It was decided to remind MFPI to re- examine their comments furnished vide letter no. 4 (8/ 2014-DGFT dated 1.9.2014 and furnish revised comments specifying the degree of roasting . The case was deferred and to be placed before committee on 13.11.2014		

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 Department of Commerce
 Ministry of Commerce, New Delhi

4 0	545 Case No.:8/12/85- ALC3/2014	Party Name:ACG ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date:12/85- ALC3/2014 09.10.2014	Status:
	HQ :01/85/050/00097/A M15/	File RLA :03/94/040/00224/A M15/	File Lic.No/Date:0310785 566 18.06.2014	Deferre dr
It was decided to request RA Mumbai to furnish hard copy of application . The case was deferred and to be placed before committee on 13.11.2014				

4 1	546 Case No.:3/12/85- ALC3/2014	Party Name:M. R. AGRO INDUSTRIES	Meet No/Date:12/85- ALC3/2014 09.10.2014	Status:
	HQ :01/85/050/00092/A M15/	File RLA :08/24/040/00195/A M15/	File Lic.No/Date:0810133 127 26.08.2014	Deferre d
It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before committee on 13.11.2014.				

4 2	547 Case No.:5/12/85- ALC3/2014	Party Name:SAMI SPICES AND HERBS PVT LTD	Meet No/Date:12/85- ALC3/2014 09.10.2014	Status:
	HQ :01/85/050/00094/A M15/	File RLA :03/95/040/00343/A M15/	File Lic.No/Date:0310787 560 04.08.2014	Deferre d
It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before committee on 13.11.2014.				

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 अधिकारी, विदेश व्यापार
 Director General of Foreign Trade
 विदेश व्यापार महानिदेशक
 Directorate General of Foreign Trade
 सचिवालय, विदेश व्यापार
 New Delhi, India
 New Delhi

548	Case No.:7/12/85-ALC3/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/85-ALC3/2014 09.10.2014	Status:
4	HQ File	RLA File	Lic.No/Date:0910060	Deferre
3	:01/85/050/00096/A M15/	:09/24/040/00115/A M15/	284 29.05.2014	d

It was decided to remind Department of C&PC to expedite their comments. The case was deferred and to be placed before committee on 13.11.2014.

549	Case No.:6/12/85-ALC3/2014	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:12/85-ALC3/2014 09.10.2014	Status:
4	HQ File	RLA File	Lic.No/Date:0310786	Deferre
4	:01/85/050/00095/A M15/	:03/94/040/00310/A M15/	683 10.07.2014	d

It was decided to remind Department of pharmaceuticals to expedite their comments. The case was deferred and to be placed before committee on 13.11.2014.

550	Case No.:4/12/85-ALC3/2014	Party Name:JAYANITA EXPORTS PVT. LTD.	Meet No/Date:12/85-ALC3/2014 09.10.2014	Status:
4	HQ File	RLA File	Lic.No/Date:0510390	Deferre
5	:01/85/050/00093/A M15/	:05/23/040/00224/A M15/	774 27.08.2014	d

It was decided to remind MSME (Mechanical division) to expedite their comments. The case was deferred and to be placed before committee on 13.11.2014.

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